GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 2838 TO BE ANSWERED ON 03.08.2016

POST OF DG IN RPF

† 2838. SHRI RAM CHARITRA NISHAD:

Will the Minister of RAILWAYS be pleased to state:

- (a) the status of Director General in the Railway Protection Force (RPF);
- (b) whether the Delhi High Court has issued a stay on the appointment of Director General in RPF and if so, the details thereof;
- (c) whether IPS officers are not allowed to be appointed on deputation basis in RPF;
- (d) if so, whether IPS officers are being appointed on deputation in RPF even in above mentioned case; and
- (e) if so, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

- (a): Director General of the Railway Protection Force (RPF) is the head of RPF.
- (b): The Hon'ble High Court of Delhi, after hearing Writ Petition(C)
- No. 3455/2016 on 02.05.2016 had directed inter-alia that the Union

of India shall not give effect to the recommendations of DOP&T dated 27.04.2016 till the next date of hearing, i.e. 19.05.2016. The order was received in the Railway Board on 02.05.2016 after the incumbent had already assumed charge on the basis of Department of Personnel and Training's order.

(c) to (e): These issues are at present sub-judice before Hon'ble High Court of Delhi in Writ Petition (C) No. 3455/2016.
